

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 179 OF 2017 &  
IA NO. 145 OF 2018**

**Dated: 20<sup>th</sup> February, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**Odisha Power Transmission Corporation Limited ..... Appellant(s)  
Vs.  
Tata Sponge Iron Limited & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. R. K. Mehta  
Ms. Himanshi Andley

Counsel for the Respondent(s) : Mr. P.P. Mohanty  
Mr. Arnav Beherafor R-1  
  
Mr. Rutwik Panda  
Ms. Anshu Malik for R-2

**ORDER**

**IA NO. 145 OF 2018**

***(Appl. for condonation of delay in filing rejoinder)***

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

**Appeal No. 179 of 2016**

It is represented that pleadings are complete.

List the matter for hearing on **08.05.2018.**

**(Justice N. K. Patil)**  
**Judicial Member**

*ts/mk*

**(I.J. Kapoor)**  
**Technical Member**